

**Email****Mukesh Kumar**

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**CTU comments on Draft CERC (Connectivity and GNA to the ISTS) (Third Amendment) Regulations, 2024-reg**

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**From :** Ashok Pal {अशोक पाल} <ashok@powergrid.in> Fri, Sep 20, 2024 05:16 PM  
**Subject :** CTU comments on Draft CERC (Connectivity and GNA to the ISTS) (Third Amendment) Regulations, 2024-reg 📎 1 attachment  
**To :** Harpreet Singh Pruthi <secy@cercind.gov.in>, Shilpa Agarwal <shilpa@cercind.gov.in>  
**Cc :** pcgarg@powergrid.in, jasbir@powergrid.in, Awdhesh Kumar Yadav <awdhesh@nic.in>, Mukesh Kumar <mukeshkr.cea@gov.in>

Dear Sir/Ma'am,

Please find attached comments on the subject matter. Delay in this regard may please be condoned.

Regards

Ashok Pal

दावात्याग : यह ईमेल पावरग्रिड के दावात्याग नियम व शर्तों द्वारा शासित है जिसे

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 **CTU Comments on draft third ammendment.pdf**  
361 KB

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CTU Comments/suggestions on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2024

Sl. No.	Clause No	Clause as per existing regulation	Changes proposed in draft Amendment	CTUIL proposed changes	Remarks
1.	2.1	New	(j-i) “Complex of ISTS substations” or “Cluster of ISTS substations” means the group of ISTS sub-stations clustered together as a complex, based on geographical proximity and ISTS planning undertaken by CTU, as declared by CTU on its website for the ISTS substations which have already been commissioned or are under construction or approved by National Committee on Transmission (NCT). On approval of a new ISTS substation by NCT, CTU shall declare the Cluster in which such new substation shall be included;	(j-i) “Complex of ISTS substations” or “Cluster of ISTS substations” means the group of ISTS sub-stations clustered together as a complex, based on geographical proximity and ISTS planning undertaken by CTU, as declared by CTU on its website for the ISTS substations which have already been commissioned or are under construction or approved by National Committee on Transmission (NCT) <b>or planned by CTU in consultation with stakeholders. On approval of a new ISTS substation by NCT</b> , CTU shall declare the Cluster in which such new substation shall be included;	
2.	3.5	After scrutiny, the Nodal Agency shall intimate the minor deficiency(ies), if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within Ten (10) working days of the receipt of the	None	After scrutiny, the Nodal Agency shall intimate the minor deficiency(ies), if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within Ten (10) working days of the receipt of the application, in	Draft provision under 3.7.1 mentions 50% application fee shall be forfeited in case of application withdrawal before in principle grant of connectivity, whereas for applications not

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		application, in order of date and time of receipt of application. The Applicant shall rectify the minor deficiency(ies) within seven (7) working days thereafter, failing which the application shall be closed, and 20% of the application fee shall be forfeited. Balance 80% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application:		order of date and time of receipt of application. The Applicant shall rectify the minor deficiency(ies) within seven (7) working days thereafter, failing which the application shall be closed, and <del>20</del> 50% of the application fee shall be forfeited. Balance <del>80</del> 50% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application:	resubmitted after reverting for minor deficiencies and for application with major deficiency, only 20% application fee is forfeited. Both the provisions may be made at par for forfeiting the application fee.
3.	3.7.2	<b>New</b>	If any application is withdrawn for partial quantum based on the availability of evacuation capacity at the substation at which Connectivity has been sought before the in-principle grant of Connectivity in terms of Regulation 7 of these regulations, such cases shall be dealt with by the Nodal Agency in the following manner:	If any application is withdrawn for partial quantum based on the availability of <b>limited</b> evacuation capacity at the substation at which Connectivity has been <b>sought agreed</b> before the in-principle grant of Connectivity in terms of Regulation 7 of these regulations, such cases shall be dealt with by the Nodal Agency in the following manner:	

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4.	3.7.5	New	Any withdrawal of application for partial quantum shall only be permitted under Regulation 3.7.2 and shall not be permitted under clauses 3.7.3 and 3.7.4 of this Regulation.	Any withdrawal of application for partial quantum shall <del>only</del> be permitted <del>only</del> under Regulation 3.7.2 and <del>shall</del> not <del>be permitted</del> under <del>clauses</del> <b>Regulations</b> 3.7.3 and 3.7.4 of this Regulation.	
5.	3.8	New	An applicant whose Bank Guarantee (BG) is to be encashed may opt to pay the equivalent amount through online payment, in lieu of such encashment of BG under these regulations and seek the return of the BG.	An applicant whose Bank Guarantee (BG) is <b>required</b> to be <b>adjusted by</b> <del>encashment</del> may opt to pay the equivalent amount to <b>be adjusted through</b> online payment mode <b>within three working days of CTUIL from the date of such intimation by CTUIL</b> , in lieu of such encashment of BG under these regulations and seek the return of the BG	
6.	4.1(d)	Renewable Power Park Developer	Renewable Power Park Developer for a quantum of 50 MW and above.	Renewable Power Park Developer for a <del>quantum of</del> <b>minimum quantum of 50 MW and above.</b>	
7.	4.4.1	New	A REGS with installed capacity 5 MW and above, either individually or collectively through a lead generator, owned and operated by BBMB, and located in BBMB area may	A REGS with installed capacity 5 MW and above, either individually or collectively through a lead generator, owned and operated by BBMB, and located in BBMB area <b>(BBMB shall</b>	The Processing of Connectivity application by Nodal agency(CTUIL) may be same as per entities covered under 4.1 & applicability of Conn

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			seek Connectivity to the ISTS network of the BBMB, including a substation or transmission line or switchyard of a generating station of BBMB, by making an application to the Nodal agency, along with system study conducted by BBMB SLDC for such an entity.	<p>submit an undertaking with the application in this regard that the REGS seeking Connectivity individually or collectively is owned and operated by BBMB and is located within the BBMB area) may seek Connectivity to the ISTS network of the BBMB, including a substation or transmission line or switchyard of a generating station of BBMB, by making an application to the Nodal agency, along with system study conducted by BBMB SLDC for such an entity.</p> <p>Provided that all the rules and regulations including submission of documents in addition to the documents referred above and Bank Guarantees (Conn BG-1, Conn-BG2 &amp; Conn BG-3 wherever required) shall be same as applicable to entities under Regulations 4.1.</p>	<p>BGs and its treatment may also be mentioned in the regulation.</p> <p>Under present regulations, there is Conn BG-2 requirement defined only for 132 kV &amp; above voltage level. However, BBMB network is also having 66 kV, 33 kV &amp; 11 kV voltage level. For such cases, the bay may be kept under applicant (BBMB) scope and Conn BG-2 may not be applicable for 66 kV and below voltage levels.</p>
8.	5.1	New	Provided also that an REGS making an application based	Provided also that an REGS making an application based	

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			on LOA or PPA under Regulation 5.8(xi) may apply for a grant of Connectivity for a quantum equal to the quantum of LOA or PPA, which may be less than the installed capacity.	on LOA or PPA under Regulation 5.8(xi) may apply for a grant of Connectivity for a quantum <del>equal to the quantum of LOA or PPA</del> for which LoA has been awarded or PPA has been executed, which may be less than the installed capacity.	
9.	5.5	New	Provided that Renewable Power Park Developer which is authorized for a quantum of more than 500 MW, shall be eligible to apply for a grant of Connectivity in phases where in the first phase the application for Connectivity shall not be less than 500 MW, and the application for balance authorized quantum shall be in phases, subject to a minimum quantum of 50 MW in each phase.	Provided that Renewable Power Park Developer which is authorized for a quantum of more than 500 MW, shall be eligible to apply for a grant of Connectivity in phases where in the first phase the application for Connectivity shall not be less than 500 MW, and the application for balance authorized quantum shall be in phases, subject to a minimum quantum of <del>50</del> 100 MW in each phase.	
10.	5.8	(i) Geographical location of and installed capacity under Regulation 4.1 of these regulations;	None	(i) <del>Coordinates of</del> Geographical location of <del>generation pooling station</del> and installed capacity under Regulation 4.1 of these regulations;	

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11.	5.8	substituted	<p>Provided that:</p> <p>(i) In case of REGS other than RHGS and RHGS located in a single place, for an application based on such LOA or PPA, an applicant shall be eligible to apply for Connectivity up to the installed capacity provided in the LOA or PPA. The connectivity under clause (a) of this Regulation shall be limited to the LOA or PPA quantum. For balance capacity, if any, the applicant shall be eligible to seek additional Connectivity based on sub-clauses (b) to (c) of this Clause;</p> <p>(ii) In case of Applicant being multi-located REGS, where LOA or PPA provides location and installed capacity at each location, the applicant shall be eligible to seek the Connectivity up to the Installed capacity at each location provided in the LOA or PPA. In case the installed capacity is higher than the</p>	<p>Provided that:</p> <p>(i) In case of REGS other than RHGS and RHGS located in a single place, for an application based on such LOA or PPA, an applicant shall be eligible to apply for Connectivity up to the installed capacity provided in the LOA or PPA. The connectivity <b>applied</b> under clause (a) of this Regulation shall be limited to the <del>LOA or PPA</del> <b>LOA or PPA quantum for which LoA has been awarded or PPA has been executed</b>. For balance capacity, if any, the applicant shall be eligible to seek additional Connectivity based on sub-clauses (b) to (c) of this Clause;</p> <p>(ii) In case of Applicant being multi-located REGS, where LOA or PPA provides location and installed capacity at each location, the applicant shall be eligible to seek the Connectivity up to the Installed capacity at each location provided in the LOA</p>	

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			LOA or PPA quantum, the connectivity under clause (a) of this Regulation at each location shall be limited to the LOA or PPA quantum. For balance capacity, if any, the applicant shall be eligible to seek additional Connectivity based on sub-clauses (b) or (c) of this Clause.	or PPA. In case the installed capacity is higher than the LOA or PPA quantum, the connectivity <b>applied</b> under clause (a) of this Regulation at each location shall be limited to the <del>LOA or PPA</del> quantum <b>for which LoA has been awarded or PPA has been executed</b> . For balance capacity, if any, the applicant shall be eligible to seek additional Connectivity based on sub-clauses (b) or (c) of this Clause.	
12.	5.9	New	For Applications covered under Clause (vii) and sub-clauses (b) to (c) of Clause (xi) of Regulation 5.8 of these regulations, the quantum of land requirement / MW shall be as published on the website of CTU. The land requirement/MW shall be worked out in consultation with CEA and shall be updated from time to time based on feedback from stakeholders due to	For Applications covered under Clause (vii) and sub-clauses (b) to (c) of Clause (xi) of Regulation 5.8 of these regulations, the quantum of land requirement / MW shall be as published on the website of CTU. The land requirement/MW <b>along with estimated project cost/MW</b> shall be worked out in consultation with CEA and shall be updated from time to time based on feedback from stakeholders due to	



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			technology advancement or any other reason.	technology advancement or any other reason.	
13.	5.10	New	Applicants covered under Clause (vii) of Regulation 5.8 of these regulations or subclauses (b) to (c) of Clause (xi) of Regulation 5.8 of these regulations may implement its project at a land parcel different (partly or fully) than as submitted while seeking Connectivity, under intimation to the Nodal Agency, with no change in the point of Connectivity with ISTS and the start date of Connectivity due to such implementation of project at a different land parcel.	Applicants covered under Clause (vii) of Regulation 5.8 of these regulations or subclauses (b) to (c) of Clause (xi) of Regulation 5.8 of these regulations may implement its project at a land parcel different (partly or fully) than as submitted while seeking Connectivity, under intimation to the Nodal Agency <b>after final grant of connectivity</b> , with no change in the point of Connectivity with ISTS and the start date of Connectivity <b>and quantum</b> due to such implementation of project at a different land parcel. <b>Connectivity grantee seeking to change project location shall be required to submit a formal request along with documents of new land parcels admeasuring 50% of the total land required for the capacity for which</b>	

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				<p>Connectivity is sought. The Connectivity grantee has to submit all the documents afresh in compliance with CTU advisory for submission of applications under GNA Regulations. Any discrepancy in land documents pertaining to the new land parcel shall be communicated to grantee within 15 days of the receipt of such request, and the connectivity grantee shall promptly rectify the deficiency(ies), if any, within the next 15 days failing which the request for change in land parcel(s) shall be considered as unconditionally withdrawn by the applicant. The Connectivity grantee shall ensure that they shall possess the original land parcels till they receive confirmation from Nodal Agency regarding change in location of project.</p>	

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				Provided that until the land change request is accepted by CTU, the land submitted originally cannot be used for another application and land change request can only be submitted once by connectivity grantee.	
14.	7.2	Provided further that the firm date of start of Connectivity shall be confirmed at the time of final grant of Connectivity.	Provided further that the <del>firm</del> date of start of Connectivity shall be confirmed at the time of final grant of Connectivity.	<del>Provided further that the firm date of start of Connectivity shall be confirmed at the time of final grant of Connectivity.</del>	This Proviso has no meaning after deleting of the word “Firm” as likely start date is already mentioned in para before that. Therefore, entire proviso may be deleted.
15.	8.2(a)	Provided that if the entity (i) proposes to construct the terminal bay(s) on its own under Regulation 12.4 of these regulations, or (ii) seeks Connectivity at a terminal bay constructed or being constructed by another Connectivity grantee, or (iii) seeks Connectivity through electrical system or switchyard of a generating station, no Conn-BG2 is required to be furnished.	None	Provided that if the entity (i) proposes to construct the terminal bay(s) on its own under Regulation 12.4 of these regulations, or (ii) seeks Connectivity at a terminal bay constructed or being constructed by another Connectivity grantee, or (iii) seeks/ <del>granted</del> Connectivity through electrical system or switchyard of a generating station <del>or generator pooling station</del> , no Conn-BG2 is required to be furnished.	

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16.	8.4	<p>For applicants, where Connectivity is granted with augmentation (with ATS or without ATS), the Nodal Agency, within 6 (six) months of furnishing of Conn-BG1, Conn-BG2, and Conn-BG3, as applicable, as per Regulation 8.2 or Regulation 8.3 of these regulations, shall intimate to such entity the timeline for completion of augmentation, ATS, terminal bay(s), and firm date of start of Connectivity based on scheduled date of commercial operation of such elements:</p> <p>Provided that if such ATS and terminal bay(s) are planned for more than one entity, Conn-BG2 shall be furnished intimated in proportion to the quantum of Connectivity applied for by such entities.</p>		<p>For applicants, where Connectivity is granted with augmentation (with ATS or without ATS), the Nodal Agency, within 6 (six) months of furnishing of Conn-BG1, Conn-BG2, and Conn-BG3, as applicable, as per Regulation 8.2 or Regulation 8.3 of these regulations, shall intimate to such entity the timeline for completion of augmentation, ATS, terminal bay(s), and firm date of start of Connectivity based on scheduled date of commercial operation of such elements:</p> <p>Provided that if such ATS <del>and terminal bay(s) are</del> is planned for more than one entity, Conn-BG2 towards ATS shall be <b>furnished intimated</b> in proportion to the quantum of Connectivity applied for by such entities.</p>	<p>Note: 1. It may so happen that if ATS cost is shared among multiple applicants and some of the applicants do not submit the Conn-BG2, total BG collected would be less than the cost of ATS. Suitable provision, if required, may be included in the Regulations to address the issue.</p> <p>2. If a terminal bay in case</p>

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17.	8.6	New	Conn-BG1, Conn-BG2, Conn-BG3, and BG submitted in terms of Clause (vii)(c) or Clause (xi)(c) of Regulation 5.8 of these regulations shall be issued by any scheduled commercial bank recognized by the Reserve Bank of India, in favour of CTU, as per the Format stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1 of these regulations.	Conn-BG1, Conn-BG2, Conn-BG3, and BG <b>to be</b> submitted in terms of Clause (vii)(c) or Clause (xi)(c) of Regulation 5.8 of these regulations shall be issued by any scheduled commercial bank recognized by the Reserve Bank of India, in favour of CTU <b>i.e Central Transmission Utility of India Limited</b> , as per the Format, <b>validity, terms and conditions</b> stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1 of these regulations.	
18.	9.1(c)	In case of an ISTS sub-station under-construction, the coordinates and scheduled date of commercial operation of such ISTS sub-station, terminal bay location along with Single Line Diagram.	None	In case of an ISTS sub-station under-construction, the coordinates and scheduled date of commercial operation of such ISTS sub-station, terminal bay location along with Single Line Diagram, <b>would be provided as soon as the same is available.</b>	
19.	9.1(d)	In case of a proposed ISTS sub-station, the tentative coordinates and the	None	In case of a proposed ISTS sub-station, the tentative coordinates and the scheduled	

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		scheduled date of commercial operation of such ISTS sub-station.		date of commercial operation of such ISTS sub-station, <b>would be provided as soon as the same is available.</b>	
<b>20.</b>	<b>9.1(f)</b>	New	Start date of Connectivity	Start date of Connectivity <b>(likely or firm as available)</b>	
<b>21.</b>	<b>9.3</b>	New	The Applicants who have been issued an in-principle grant of Connectivity or final grant of Connectivity to ISTS, for the generation projects based on particular renewable energy source(s) (with or without ESS) may, for the same connectivity quantum, change to another renewable energy source(s) (with or without ESS) or ESS in part or full, by making an application to the Nodal Agency for approval for such change within 18 months from the in-principle grant of Connectivity. The Nodal Agency may carry out system studies, as required, and approve or reject the change in energy source within 30 days of application by the Applicant. On approval of	The Applicants who have been issued <del>an in-principle grant of Connectivity or</del> final grant of Connectivity to ISTS, for the generation projects based on particular renewable energy source(s) (with or without ESS) may, for the same connectivity quantum, change to another renewable energy source(s) (with or without ESS) or ESS in part or full, by making an application to the Nodal Agency for approval for such change within <del>18</del> 12 months from the <del>in-principle final</del> grant of Connectivity. The Nodal Agency may carry out system studies, as required, and approve or reject the change in energy source within 30 days of application by the Applicant. On approval	

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			such change of renewable source(s), the entity shall submit the technical data for changed renewable energy source(s), and CTU shall incorporate the necessary change in connectivity agreement, if already signed.	of such change of renewable source(s), the entity shall submit the technical data for changed renewable energy source(s), and CTU shall incorporate the necessary change in connectivity agreement, if already signed. <b>For applications granted final connectivity on land route, in case of source change, land requirement shall be fulfilled in accordance with revised energy source in line with clause 5.9.</b>	
22.	10.1	Provided that in case the entity is not in possession of the final technical connection data, it may furnish tentative data to form part of the Connectivity Agreement and furnish the final data at least 1 (one) year prior to the physical connection. Such final technical connection data shall be appended with the Connectivity Agreement.	None	Provided that in case the entity is not in possession of the <del>final</del> technical connection data, it may furnish <del>tentative data to form part of the Connectivity Agreement and furnish the final data</del> the same at least 1 (one) year prior to the physical connection. <del>Such final technical connection data shall be appended with the Connectivity Agreement.</del>	
23.	10.2	The Nodal Agency shall intimate the connection	None	The Nodal Agency shall intimate the connection	

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		details, inter alia, details of protection equipment, system recording, SCADA and communication equipment, within a period of one month from the date of receipt of technical connection data under Regulation 10.1.		details, inter alia, details of protection equipment, system recording, SCADA and communication equipment, within a period of one month from the date of receipt of technical connection data under Regulation 10.1. <b>Within 30 days of the intimation of connection details by the Nodal agency, Connectivity grantee shall sign connection agreement with CTUIL and the TSP of ISTS substation where the connectivity is granted.</b>	
<b>24.</b>	<b>10.3</b>	Within 30 days of the intimation of connection details by the Nodal Agency under Regulation 10.2, Connectivity Agreement shall be signed between the Nodal Agency and the entity which has been intimated final grant of Connectivity. On signing of the Connectivity Agreement such entity shall become the Connectivity grantee.	Within 30 days of the intimation of the final grant of Connectivity by the Nodal Agency under Regulation 9.1 of these regulations, a Connectivity Agreement shall be signed between the Nodal Agency and the entity which has been intimated final grant of Connectivity. On signing of the Connectivity Agreement, such entity shall become the Connectivity grantee.	Within 30 days of the intimation of the final grant of Connectivity by the Nodal Agency under Regulation 9.1 of these regulations, a Connectivity Agreement <b>as per the model format stipulated in the detailed procedure for Connectivity and GNA in accordance with Regulations 39.1 of these Regulations</b> shall be signed between the Nodal Agency and the entity which has been	



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				intimated final grant of Connectivity. On signing of the Connectivity Agreement, such entity shall become the Connectivity grantee.	
25.	10.5	Where Connectivity is granted at a proposed ISTS sub-station, the Nodal Agency, shall confirm the final coordinates within 2 months of signing of the Connectivity Agreement and such coordinates shall not be outside the radius of 5 km of the tentative coordinates already intimated.	Where Connectivity is granted at a proposed ISTS sub-station, the Nodal Agency shall confirm the final coordinates within 2 months of award of contract for construction of such ISTS substation.	Where Connectivity is granted at a proposed ISTS sub-station, the Nodal Agency shall confirm the final coordinates within <del>2 months of award of contract for construction</del> 15 days upon receipt of the same from implementing agency of such ISTS substation.	
26.	10.7(b)	Start date of Connectivity; and	None	Start date of Connectivity ( <del>likely or firm</del> ); and	
27.	10.8	The entity, may, for drawal of Start-up power or injection of infirm power, identify elements in the ATS and terminal bay(s) and seek COD of those elements prior to the Start date of Connectivity as agreed in the Connectivity Agreement. A separate agreement shall be signed between the Nodal Agency and the entity for	None	The entity, may, for drawal of Start-up power or injection of infirm power, identify elements in the ATS and terminal bay(s) and seek COD of those elements prior to the Start date of Connectivity as agreed in the Connectivity Agreement. <del>A separate agreement shall be signed between the Nodal Agency and the entity for the</del>	

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		the same covering the commercial terms and conditions. Such entity shall be liable to pay transmission charges as per Regulation 13 of the Sharing Regulations.		<del>same covering the commercial terms and conditions.</del> On approval of the same by the Nodal agency, such entity shall be liable to pay transmission charges as per Regulation 13 of the Sharing Regulations. This aspect shall be covered as part of Connectivity Agreement to be signed as per Regulations 10.3 of these Regulations.	
28.	10.9	Connectivity grantee shall submit a copy of the signed Connectivity Agreement to the RLDC, in whose control area it is located.	None	Connectivity grantee shall submit a copy of the signed Connectivity <del>and connection</del> Agreement to the RLDC, in whose control area it is located.	
29.	11A(3)	(3) In case of Applicants who have been granted Connectivity under subclause (a) of Clause (xi) of Regulation 5.8 of these regulations and whose LoA or PPA gets terminated prior to the COD of the project, for the reasons not attributable to such Applicant and in cases	None	(3) In case of Applicants who have been granted Connectivity under subclause (a) of Clause (xi) of Regulation 5.8 of these regulations and whose LoA or PPA gets terminated prior to the COD of the project, <b>for the reasons not attributable to such Applicant</b> and in cases where LoA or PPA has been	What document should be considered is appropriate to ascertain reason for termination of PPA not attributable to applicant?

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		<p>where LoA or PPA has been terminated by the entity and the same has also been agreed or approved by the REIA or Distribution Licensee or appropriate Commission, such Applicant may convert the Connectivity, in full or part, granted under sub-clause (a) of Clause (xi) of Regulation 5.8 of these regulations to Connectivity under sub-clause (b) or sub-clause (c) to Clause (xi) of Regulation 5.8 of these Regulations with no change in the start date of Connectivity and point of connectivity with ISTS, consequent to such conversion. Such entity shall comply with the requirements of Clause (2) of this Regulation within six months from approval of such conversion or six months prior to the start date of Connectivity, whichever is later:</p>		<p>terminated by the entity and the same has also been agreed or approved by the REIA or Distribution Licensee or appropriate Commission, such Applicant may convert the Connectivity, in full or part, granted under sub-clause (a) of Clause (xi) of Regulation 5.8 of these regulations to Connectivity under sub-clause (b) or sub-clause (c) to Clause (xi) of Regulation 5.8 of these Regulations with no change in <b>quantum and</b> the start date of Connectivity and point of connectivity with ISTS, consequent to such conversion. Such entity shall comply with the requirements of Clause (2) of this Regulation within six months from approval of such conversion or six months prior to the start date of Connectivity, whichever is later:</p>	

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Sl. No.	Clause No	Clause as per existing regulation	Changes proposed in draft Amendment	CTUIL proposed changes	Remarks
30.	11A(4)	In case of Applicants which have been granted Connectivity under clauses (xi)(b) or (xi)(c) of the Regulation 5.8 but are subsequently covered under clause (xi)(a) of the Regulation 5.8, the requirement of furnishing the documents in accordance with Clauses (1) to (3) shall be the same as applicable to the entities covered under clause (xi)(a) of Regulation 5.8.	An entity, which has applied for Connectivity under Clause (xi)(b) or Clause (xi)(c) of Regulation 5.8 and has been issued final grant of Connectivity, is issued LOA or enters into a PPA, as eligible under Clause (xi)(a) of the Regulation 5.8, either for part capacity or full capacity, may apply to CTU for conversion of its Connectivity under Clause (xi)(b) or Clause (xi)(c) of the Regulation 5.8 to Clause (xi)(a) of the Regulation 5.8, subject following:	An entity, which has applied for Connectivity under Clause (xi)(b) or Clause (xi)(c) of Regulation 5.8 and has been issued final grant of Connectivity, is <b>subsequently</b> issued LOA or enters into a PPA, as eligible under Clause (xi)(a) of the Regulation 5.8, either for part capacity or full capacity, may apply to CTU for conversion of its Connectivity under Clause (xi)(b) or Clause (xi)(c) of the Regulation 5.8 to Clause (xi)(a) of the Regulation 5.8, subject following:	
31.	11A(4)(a)	New	a) If LOA or PPA is for a renewable source(s) (with or without storage) other than the renewable source(s) (with or without storage) provided in the Connectivity application applied under Clause (xi)(b) or Clause (xi)(c) of the Regulation 5.8, such an entity shall be required to first get approval of change of configuration from CTU prior to seeking	a) If LOA or PPA is for a renewable source(s) (with or without storage) other than the renewable source(s) (with or without storage) provided in the Connectivity application applied under Clause (xi)(b) or Clause (xi)(c) of the Regulation 5.8, such an entity shall be required to first get approval of change of <b>configuration renewable source</b> from CTU	

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Sl. No.	Clause No	Clause as per existing regulation	Changes proposed in draft Amendment	CTUIL proposed changes	Remarks
			conversion of Connectivity under Clause (xi)(a) of the Regulation 5.8.	prior to seeking conversion of Connectivity under Clause (xi)(a) of the Regulation 5.8.	
32.	11A(4)(b)(iii)	New	Conn-BG2 and Conn-BG3, as submitted towards Connectivity granted under Clause (xi)(b) or Clause (xi)(c) of Regulation 5.8 shall be revised and submitted, for each part calculated on a pro-rata basis based on the quantum of such part of the capacity.	<b>Revision to</b> Conn-BG2 and Conn-BG3, as submitted towards Connectivity granted under Clause (xi)(b) or Clause (xi)(c) of Regulation 5.8 <b>and new Conn-BG2 and Conn-BG3 as applicable</b> shall be <del>revised and</del> resubmitted, for each part calculated on a pro-rata basis based on the quantum of such part of the capacity.	
33.	11A(4)(b)(iv)	New	The minimum capacity for conversion of Connectivity is 50 MW.	The minimum capacity for <b>application such</b> conversion of Connectivity <del>is</del> <b>shall be</b> 50 MW.	
34.	11A(4)(c)	New	After conversion has been approved by the CTU, the requirement of furnishing the documents towards such converted Connectivity, in accordance with Clauses (1) to (2) of this Regulation, shall be the same as applicable to the entities covered under Clause (xi)(a) of the Regulation 5.8, with the	After conversion has been approved by the CTU, the requirement of furnishing the documents towards such converted Connectivity, in accordance with Clauses <del>(1)</del> <del>to</del> (2) of this Regulation, shall be the same as applicable to the entities covered under Clause (xi)(a) of the Regulation 5.8, with the	Since application has been converted to LOA route from land BG route. Conditions subsequent to be satisfied for land documents shall no longer be required hence clause 1 may be deleted.

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Sl. No.	Clause No	Clause as per existing regulation	Changes proposed in draft Amendment	CTUIL proposed changes	Remarks
			condition that scheduled date of commercial operation for the purpose of Clause (2) of this Regulation shall be the start date of Connectivity.	condition that scheduled date of commercial operation for the purpose of Clause (2) of this Regulation shall be the start date of Connectivity.	
35.	11C	New	Reallocation of the terminal bay(s) falling vacant due to the surrender or revocation of the Connectivity granted to another entity	Reallocation of the terminal bay(s)/margin falling vacant due to the <del>surrender</del> withdrawal or relinquishment or revocation of the Connectivity granted to another entity or any other reason mentioned in the detailed procedure approved by CERC in accordance with Regulation 39.1 of these regulations.	<p>In case any margin is vacated in a particular bay due to partial revocation of a connectivity grantee or an entity granted in sharing, then in that case also reallocation may happen due to connectivity margin available, and any eligible entity may opt for reallocation in sharing with the lead entity of bay.</p> <p>After GNA Transition process, which is already concluded, there is no option of surrender of connectivity in GNA Regulations. There is only withdrawal, relinquishment &amp; revocation of</p>

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					<p>connectivity. Therefore, the same is mentioned in proposed changes.</p> <p>Further, in the detailed procedure for reallocation submitted by CTUIL vide letter dated 12.04.2024 in view of CERC order dated 19.01.2024 on Petition No. 268/MP/2023 and 269/MP/2023, various other events which can trigger reallocation are also mentioned in 2.1(l) of detailed procedure. Similarly, in the new detailed procedure for reallocation which is to be submitted by CTUIL as per 39.1 for approval by CERC, list of events which can trigger reallocation shall be mentioned. Accordingly, the proposed changes in amendment are mentioned.</p>

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Sl. No.	Clause No	Clause as per existing regulation	Changes proposed in draft Amendment	CTUIL proposed changes	Remarks
36.	11C(1)	New	For optimal utilization of the transmission system, the Nodal Agency, with the consent of the concerned Connectivity grantee(s), may reallocate the Connectivity granted at an ISTS sub-station to another ISTS sub-station (in the Complex of ISTS substations) where any terminal bay has fallen vacant due to surrender or revocation of the Connectivity granted to another entity. The Nodal agency shall do such reallocation in the following manner:	For optimal utilization of the transmission system, the Nodal Agency, with the consent of the concerned Connectivity grantee(s), may reallocate the Connectivity granted at an ISTS sub-station to another ISTS sub-station <del>(in the Complex of ISTS substations)</del> <b>falling in same Complex of ISTS substations</b> where any terminal bay/ <b>margin</b> has fallen vacant due to the <del>surrender</del> <b>withdrawal or relinquishment</b> or revocation of the Connectivity granted to another entity <b>or any other reason mentioned in the detailed procedure approved by CERC in accordance with Regulation 39.1 of these regulations.</b> The Nodal agency shall do such reallocation in the following manner:	Reallocation shall happen within the same RE Complex. Accordingly, suitable changes are proposed.  Remaining changes are due to same reason mentioned in at S. No. 37.
37.	11C(1) a.	New	Information relating to any bay falling vacant at any particular substation due to surrender or revocation shall be given publicity on the	Information relating to any bay/ <b>margin</b> falling vacant at any particular <del>substation</del> <b>RE pooling station due to any reason as per clause (1)</b>	Regarding margin, the reason is same as mentioned in S. No. 37.



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			CTU's website and the status updated on a weekly basis with the date and time when the document was updated.	<del>surrender or revocation shall be given publicity on the CTU's website and the status updated on a weekly basis</del> updated in CTUIL website within 7 days of occurrence of the event which trigger reallocation with the date and time of document was updated. of occurrence of the event.	Document updation date has no significance to applicants. However, the date of occurrence of event which trigger reallocation has relevance to eligibility of entities as per in-principle grant date(18 months) or final grant date(12 months).  Accordingly, suitable changes are proposed.
38.	11C(1) b.	New	An entity that has been issued a final grant of Connectivity at an ISTS substation located in the Complex of ISTS substations may seek reallocation of its Connectivity for another ISTS substation within the same ISTS complex where a bay has fallen vacant. Such reallocation shall be subject to commercial liabilities as per the Sharing Regulations 2020:	An entity that has been issued a final grant of Connectivity at an ISTS substation located in the particular Complex of ISTS substations may seek reallocation of its Connectivity for to another ISTS substation within the same ISTS complex where a bay has fallen vacant. Such reallocation shall be subject to commercial liabilities as per the Sharing Regulations 2020:  Provided that the reallocation shall be allowed only from	As reallocation from antecedent pooling station to subsequent pooling station may lead to sub optimal utilisation of transmission system and postponement of start date of connectivity, the same should not be allowed. Accordingly, the relevant proviso is suggested in amendment.

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Sl. No.	Clause No	Clause as per existing regulation	Changes proposed in draft Amendment	CTUIL proposed changes	Remarks
				subsequent substation to antecedent substation in the same Complex of ISTS substations and not vice versa;	
39.	11C(1) b.		Provided that an entity shall not be eligible for reallocation of Connectivity after a period of 18 months of issuance of an in-principle grant of Connectivity or 12 months of issuance of a final grant of Connectivity, whichever is earlier;	Provided that an entity shall not be eligible for reallocation of Connectivity after a period of 18 months of issuance of an in-principle grant of Connectivity or 12 months of issuance of a final grant of Connectivity, whichever is earlier. However, if the start date of connectivity is beyond 36 months from the date of in principle grant/deemed GNA grant due to SCoD of transmission system, the entity shall be eligible for reallocation upto 18 months prior to the start date of connectivity;	Generally, for RE applications granted connectivity with AC Transmission system, Start date of connectivity shall be in the range of 1-3 years from the date of in-principle grant based on system schedule unless specifically requested by the applicant for later date.  However, for entities granted connectivity with HVDC Transmission system, the Start Date of connectivity shall be approximately 4-6 years beyond in-principle grant date due to SCoD of transmission system (min. 54 months from award for HVDC system). In all other AC system cases, general

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					<p>timeline for transmission system is 18-24 months from award (except hilly terrain projects).</p> <p>For entities granted connectivity with HVDC system &amp; Start date connectivity is 4-6 years from in-principle grant due to SCoD of HVDC transmission system, considering the long gestation period of HVDC system (min. 54 months from award), any opportunity for reallocation &amp; early commissioning of project may be allowed till 18 months prior to the Start date of Connectivity. Accordingly, modifications are proposed.</p>
40.	11C(1) c.	New	CTU shall do such reallocation in order of priority of its date and time stamp of the Connectivity application based on which Connectivity	CTU shall do such reallocation in order of priority of its date and time stamp of the Connectivity application based on which	Under Connectivity regulations 2009, allocation of bays were carried out as per the application priority of

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			<p>has been granted to such Applicant as follows:</p> <p>i. Stage-II Connectivity grantees under Connectivity Regulations, 2009, which have been transitioned in terms of under Regulation 37 of these regulations and submitted the requisite BG, as per the date and time stamp of their Stage-II Connectivity application(s) made under the Connectivity Regulations, 2009;</p> <p>ii. Applicants who have been issued a final grant of Connectivity in terms of these Regulations, as per the date and time stamp of the application made under these regulations.</p>	<p>Connectivity has been granted to such Applicant as follows:</p> <p><b>i. LTA applicants/grantees under Connectivity Regulations, 2009, which have been transitioned in terms of under Regulation 37 of these regulations and submitted the requisite BG, as per the date and time stamp of their LTA application(s) made under the Connectivity Regulations, 2009;</b></p> <p><b>ii. Stage-II Connectivity applicants/ grantees under Connectivity Regulations, 2009, which have been transitioned in terms of under Regulation 37 of these regulations and submitted the requisite BG, as per the date and time stamp of their Stage-II Connectivity application(s) made under</b></p>	<p>stage-II connectivity &amp; allocation of margin in the immediate as well as onward evacuation system were carried out as per LTA application priority.</p> <p>However, under GNA Regulations 2022, Connectivity &amp; LTA are merged into a single product “Connectivity”.</p> <p>In Connectivity under GNA Reg. 2022, both bay as well as margin are allocated simultaneously.</p> <p>Therefore, as LTA applications have higher priority in allocation of immediate as well as onward system margin, it is necessary to give priority to applicants who had been granted LTA (transitioned) for bay &amp; margin allocation during reallocation over</p>

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				<p>the Connectivity Regulations, 2009;</p> <p><b>iii.</b> Applicants who have been issued a final grant of Connectivity in terms of these Regulations &amp; has submitted the requisite Conn BGs, as per the date and time stamp of the application made under these regulations.</p>	<p>applicants with only Stage-II Connectivity (transitioned)</p> <p>Due to same reason, the same proposal was given in the detailed procedure for reallocation submitted by CTUIL vide letter dated 12.04.2024 in view of CERC order dated 19.01.2024.</p> <p>In some cases, Stage-II/LTA applicants whose applications were under process during the notification of GNA Regulations have also transitioned under 37.1 of GNA Regulations. Therefore, to make such entities also become eligible for reallocation, grantees has been modified as applicants/grantees.</p>
41.	11C(1) d.	New	The terminal bay at the ISTS substation falling vacant due	The terminal bay at the ISTS substation falling vacant due	<b>Additional Comment:</b>

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			to shifting out of a grantee (Grantee 'X') to another ISTS substation in the complex of ISTS substations, if opted to be utilised by another grantee (Grantee 'Y') where the start date of Connectivity of 'Y' is later than that of 'X,' then the liability to pay the charges for the ATS/terminal bay shall remain with 'X' for such intervening period.	to shifting out of a grantee (Grantee 'X') to <del>another</del> <b>antecedent</b> ISTS substation in the complex of ISTS substations <b>under above reallocation process</b> , if opted to be utilised by another grantee (Grantee 'Y') where the start date of Connectivity of 'Y' is later than that of 'X,' then the liability to pay the charges for the ATS/terminal bay shall remain with 'X' for such intervening period.	Collection of charges from single applicant towards two different terminal bays, in case of its delay, shall lead to dual charges for both terminal bays.
42.	12.5	In case of an entity covered under Regulation 17.1(iii), the line to connect such an entity to the ISTS and necessary augmentation for providing connection to the ISTS, shall be constructed and maintained by a licensee at the cost of such entity	In case of an entity covered under Regulation 17.1(iii), the line to connect such an entity to the ISTS and necessary augmentation for providing connection to the ISTS, shall be constructed and maintained <u>either by the entity itself or</u> by a licensee at the cost of such entity	<b>In case of an entity covered under Regulation 17.1(iii), the line along with its bay at ISTS end to connect such an entity to the ISTS shall be constructed and maintained by entity at its own cost and necessary augmentation required in ISTS for providing connection to the ISTS, shall be taken up for implementation under ISTS. GNA to bulk consumer shall be issued in line with the Regulation 7. Further, Bulk consumer is required to</b>	As per Regulation 17.1(iii), bulk consumer is eligible as applicant to apply for grant of GNA or enhancement of quantum of GNA.  Further, Regulations 12.5 of GNA Regulation provides that 'In case of an entity covered under Regulation 17.1(iii), the line to connect such an entity to the ISTS and necessary augmentation for providing connection

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				<p>submit applicable BGs (Conn-BG1, Conn-BG2 towards cost of ATS and Conn-BG3) in line with Regulations 8.2 and 8.3.</p>	<p>to the ISTS, shall be constructed and maintained by a licensee at the cost of such entity.</p> <p>Under such provision, in case, augmentation of ISTS system is required (say 765 or 400 kV line &amp; ICTs) for grant of GNA to bulk consumer, then required augmentation is to be implemented and maintained in ISTS (765kV or 400 kV transmission line(s) / ICT(s)) at the cost of bulk consumer. However, it may be noted that transmission system under ISTS can be implemented through TBCB route or RTM route. Therefore, clarification is required on implementation of ISTS at the cost of bulk consumer.</p>

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					In absence of same, it is proposed that like generators, Bulk Consumer may be also granted GNA along with / without ATS system. Where augmentation of transmission system is required, bulk consumer shall submit applicable Conn-BGs as submitted by the generators under Regulation 8 of GNA Regulations 2022.
43.	15.3	Any person which acquires 51% or more shareholding of the company or its subsidiary or affiliate company owning REGS or part thereof in terms of Regulation 15.2, may after COD of such split part, apply to the Nodal Agency for transfer of Connectivity. The Nodal Agency shall issue revised grant of Connectivity on submission of applicable Conn-BG2 and Conn-BG3 by such person. The original grantee may	Any entity which acquires or holds 51% or more shareholding of the company or its subsidiary owning the REGS, may, after COD of full capacity or such split part in terms of Regulation 15.2 of these regulations, apply to the Nodal Agency for transfer of Connectivity for the full capacity or the spilt capacity, as the case may be. The Nodal Agency shall issue a revised grant of Connectivity on submission of applicable Conn-BG2 and Conn-BG3 by	Any entity <b>a. which acquires or holds 51% or more shareholding of the company having connectivity or its subsidiary owning the REGS</b> <b>or</b> <b>b. its which is a subsidiary of the connectivity grantee and is owning the REGS,</b> <del>Any entity which acquires or holds 51% or more shareholding of the company or its subsidiary owning the REGS, may, after COD of full capacity or such split part in</del>	



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		<p>substitute its Conn-BG2 and Conn-BG3 with revised Conn-BG2 and Conn-BG3, to be intimated by CTU. On issue of revised grant of Connectivity, such person shall enter into a fresh Connectivity Agreement and be responsible for compliance with all applicable regulations.</p> <p>Provided that all liabilities and obligations in accordance with these regulations, for the Connectivity not transferred, shall continue to remain with the original Connectivity grantee.</p>	<p>such entity. The original grantee may substitute its Conn-BG2 and Conn-BG3 with revised Conn-BG2 and Conn-BG3, to be intimated by CTU. On the issue of a revised grant of Connectivity, such entity shall enter into a fresh Connectivity Agreement and be responsible for compliance with all applicable regulations:</p>	<p>terms of Regulation 15.2 of these regulations, apply to the Nodal Agency for transfer of Connectivity for the full capacity or the spilt capacity, as the case may be. The Nodal Agency shall issue a revised grant of Connectivity on submission of applicable Conn-BG2 and Conn-BG3 by such entity. The original grantee may substitute its Conn-BG2 and Conn-BG3 with revised Conn-BG2 and Conn-BG3, to be intimated by CTU. On the issue of a revised grant of Connectivity, such entity shall enter into a fresh Connectivity Agreement and be responsible for compliance with all applicable regulations:</p>	
44.	16.2	<p>Provided that in case of declaration of commercial operation of part capacity by the Connectivity grantee in a financial year, total quantum of such capacity declared within a financial year shall be considered while</p>	None	<p>Provided that <del>in case of</del> declaration of commercial operation of part capacity /total quantum by the Connectivity grantee in a financial year, total quantum of such capacity declared within a financial year shall</p>	

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		returning for reduction of the Conn-BG2 and Conn-BG3 at the end of the financial year.		be considered while returning for reduction of the Conn-BG2 and Conn-BG3 at the end of the financial year.	
45.	16.5	For an entity covered under Clause (iii) of Regulation 17.1 of these Regulations, Conn-BG1 shall be returned within one month of commencement of drawl of power. Conn-BG3 and Conn-BG2, as available, shall be returned in five equal parts over five years after commencement of drawl of power at the end of financial year or within one month of expiry of period of GNA, whichever is earlier.	None	For an entity covered under Clause (iii) of Regulation 17.1 of these Regulations, Conn-BG1 shall be returned within one month of commencement of drawl of power <b>from ISTS. For an entity covered under Clause (vi) of Regulation 17.1 of these Regulations, Conn-BG1 shall be returned within one month of commencement of injection of power in ISTS.</b> Conn-BG3 and Conn-BG2, as available, shall be returned in five equal parts over five years after commencement of drawl of power at the end of financial year or within one month of expiry of period of GNA, whichever is earlier.	
46.	20.1	Entities covered under clauses (ii) and (iii) of Regulation 17.1 of these regulations, may apply for GNA indicating bifurcation	None	Entities covered under clauses (ii) and (iii) of Regulation 17.1 of these regulations, may apply for GNA indicating bifurcation of GNA within the	

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		<p>of GNA within the region and outside the region, from a specified date, for a specified quantum, and for a specified period of more than eleven months.</p> <p>Provided that the entities covered under clause (ii) of Regulation 17.1 of these regulations shall furnish consent of the concerned STU in terms of availability of transmission capacity in intra-State transmission system for such quantum and period of GNA.</p>		<p>region and outside the region, from a specified date, for a specified quantum, and for a specified period of more than eleven months.</p> <p>Provided that the entities covered under clause (ii) and (vi) of Regulation 17.1 of these regulations shall furnish consent of the concerned STU <b>and concerned DISCOM, as applicable</b>, in terms of availability of transmission capacity in intra-State transmission system <b>and distribution system, as applicable</b>, for such quantum and period of GNA.</p>	
47.	22.2(b-i)	Entities covered under clause (iii) of Regulation 17.1 shall furnish Conn-BG1 for Rs 50 lakhs per application and Conn-BG3 for Rs 2 lakh/MW.	Entities covered under clause (iii) of Regulation 17.1 shall furnish Conn-BG1 for Rs 50 lakhs per application and Conn-BG3 for Rs 2 lakh/MW, within one month of issuance of intimation of Grant of GNA by the Nodal Agency and shall enter into GNA Agreement incorporating the relevant provisions of	Entities covered under clause (iii) of Regulation 17.1 shall furnish Conn-BG1 for Rs 50 lakhs per application and Conn-BG3 for Rs 2 lakh/MW, within one month of issuance of intimation of Grant of GNA by the Nodal Agency <del>and shall enter into GNA Agreement incorporating the relevant provisions of</del>	

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			Regulation 10, applicable for such an entity.	<del>Regulation 10, applicable for such an entity</del> failing which the application for GNA shall be closed and application fee shall be forfeited.	
48.	22.3	New	NLDC shall make a web portal where a list of GNA grantees with their GNA quantum shall be displayed. The GNA Grantees shall be able to indicate the GNA quantum, dates, and time blocks for which such quantum can be made available, for use by other GNA grantees. GNA grantees who wish to use the GNA of another GNA grantee shall also be able to indicate their requirement of GNA quantum along with dates and time blocks for which such quantum is required.	NLDC shall make a web portal where a list of GNA grantees with their GNA quantum and validity period shall be displayed. The GNA Grantees shall be able to indicate the GNA quantum, dates, and time blocks for which such quantum can be made available, for use by other GNA grantees. GNA grantees who wish to use the GNA of another GNA grantee shall also be able to indicate their requirement of GNA quantum along with dates and time blocks for which such quantum is required.	
49.	25.1	For an entity covered under Clauses (i) to (v) of Regulation 17.1, GNA once granted can be relinquished, in full or in parts, with a notice of one year to the Nodal Agency, along with a	None	For an entity covered under Clauses (i) to (v) of Regulation 17.1, GNA once granted can be relinquished, in full or in parts, with a notice period of one year to the Nodal Agency,	

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Sl. No.	Clause No	Clause as per existing regulation	Changes proposed in draft Amendment	CTUIL proposed changes	Remarks
		fees of Rupees fifty lac (which shall be adjusted from the relinquishment charges due) as per following:		accompanied with payment of Rupees fifty lac (which shall be subsequently adjusted from the relinquishment charges due) as per following:	
50.	25.1(b)	Provided further that for the entity covered under clause (iii) of Regulation 17.1 of these regulations, if GNA is relinquished prior to date of effectiveness of GNA, Conn-BG1 and Conn-BG3 shall be encashed corresponding to the relinquished quantum as relinquishment charges.	Provided further that for the entity covered under clause (iii) of Regulation 17.1 of these regulations, the notice period shall be six months, and if GNA is relinquished at least six months prior to the date of effectiveness of GNA, only Conn-BG1 and Conn-BG3 shall be encashed corresponding to the relinquished quantum as relinquishment charges.	Provided further that for the entity covered under clause (iii) of Regulation 17.1 of these regulations, the notice period shall be six months, and if GNA is relinquished at least six months prior to the start date of effectiveness of GNA as per intimation of grant, only Conn-BG1 and Conn-BG3 shall be encashed corresponding to the relinquished quantum as relinquishment charges. <b>And, if notice period is less than six months, then an entity shall be liable to pay GNA charges for 18 months period for the relinquished GNA quantum at the average GNA rate of the region where drawee is situated for the month prior to the month in which relinquishment has been requested.</b>	In case if notice period is less than six months prior to effectiveness of GNA, then treatment for the same may be mentioned.

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Sl. No.	Clause No	Clause as per existing regulation	Changes proposed in draft Amendment	CTUIL proposed changes	Remarks
51.	25.4	New	The transmission charges for the last billing month under the Sharing Regulations to be considered for the purpose of relinquishment charges under Regulation 25.1 of these regulations shall be the transmission charges calculated under Clause (1)(a) of Annexure-III to the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.		Last billing month may be clarified whether it is the month prior to the month from which relinquishment shall become effective or the month prior to the month in which notice is given.
52.	37.1	Provided that such option shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the application shall be closed and the application fee and bank guarantee, if any, shall be returned.	None	Provided that such option shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the application shall be closed and the application fee and bank guarantee, if any, shall be returned.  <b>Commercial and other liabilities for the LTA and connectivity for the period prior to transition shall be in terms of connectivity regulations and upon</b>	

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				<p>transition shall be governed in terms of these regulations.</p> <p>Entities whose LTA and /or Connectivity is transitioned under these regulations shall be considered as connectivity/GNA granted under Regulation 4.1 and Regulation 17.1 of these Regulations and shall comply with all the provisions of these regulations applicable to such grantees.</p>	